

ITEM NO.3

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 26555-26565/2012

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

M/S. RAHAMAN TIMBER

Respondent (s)

WITH

SLP (C) No. 2812-2822/2014 (XI)  
SLP (C) No. 27709-27720/2012 (XI)  
SLP (C) No. 23599-23610/2012 (XI)  
SLP (C) No. 2788-2811/2014 (XI)  
SLP (C) No. 24075-24094/2012 (XI)  
SLP (C) No. 23682-23695/2012 (XI)  
SLP (C) No. 21030-21031/2012 (XI)  
SLP (C) No. 24065-24073/2012 (XI)  
SLP (C) No. 26464-26470/2012 (XI)  
SLP (C) No. 26610-26637/2012 (XI)  
SLP (C) No. 26662-26674/2012 (XI)  
SLP (C) No. 26639-26658/2012 (XI)  
SLP (C) No. 27324/2012 (XI)  
SLP (C) No. 30398-30533/2012 (XI)  
SLP (C) No. 27326/2012 (XI)  
SLP (C) No. 32029/2012 (XI)  
C.A. No. 2047/2006 (X)  
C.A. No. 2797/2008 (III-A)  
C.A. No. 2821/2008 (III-A)  
C.A. No. 2739-2762/2008 (III-A)  
C.A. No. 2737/2008 (III-A)  
C.A. No. 2820/2008 (III-A)  
C.A. No. 2706/2008 (III-A)  
C.A. No. 2862-2863/2008 (III-A)  
C.A. No. 2732/2008 (III-A)  
C.A. No. 2819/2008 (III-A)  
C.A. No. 2734/2008 (III-A)  
C.A. No. 5652/2008 (III-A)  
SLP (C) No. 17217/2009 (XI)  
SLP (C) No. 6956/2008 (IV-A)  
SLP (C) No. 8713/2008 (IV-A)  
SLP (C) No. 10601/2008 (IV-A)  
SLP (C) No. 9523/2008 (IV-A)  
SLP (C) No. 6959/2008 (IV-A)  
SLP (C) No. 6958/2008 (IV-A)  
SLP (C) No. 9093-9094/2008 (XI)  
SLP (C) No. 17666/2008 (XI)

SLP (C) Nos. 26555-26565/2012 etc.

SLP (C) No. 22322/2008 (XI)  
SLP (C) No. 20675/2008 (XI)  
SLP (C) No. 22629/2008 (XI)  
SLP (C) No. 22635/2008 (XI)  
SLP (C) No. 21844/2008 (XI)  
SLP (C) No. 24768/2008 (XI)  
CONMT.PET. (C) No. 251/2008 In C.A. No. 2797/2008 (III-A)  
W.P. (C) No. 203/2009 (X)  
SLP (C) No. 11923/2009 (XI)  
SLP (C) No. 17572/2009 (XI)  
SLP (C) No. 18760/2009 (XI)  
SLP (C) No. 18843/2009 (XI)  
SLP (C) No. 29725/2009 (XI)  
SLP (C) No. 27771/2009 (XI)  
SLP (C) No. 31868/2009 (XI)  
SLP (C) No. 15896/2010 (XI)  
C.A. No. 1010/2011 (X)  
SLP (C) No. 27511/2011 (XI)  
SLP (C) No. 27487/2011 (XI)  
SLP (C) No. 27840/2011 (XI)  
SLP (C) No. 31530-31532/2011 (XI)  
SLP (C) No. 32620-32623/2011 (XI)  
SLP (C) No. 1398/2012 (XI)  
SLP (C) No. 34909-34916/2011 (XI)  
SLP (C) No. 36272/2011 (XI)  
SLP (C) No. 134-136/2012 (XI)  
SLP (C) No. 1684/2012 (XI)  
SLP (C) No. 2433/2012 (XI)  
SLP (C) No. 1874/2012 (XI)  
T.P. (C) No. 18/2012 (XVI -A)  
SLP (C) No. 1198/2012 (XI)  
SLP (C) No. 1074/2012 (XI)  
T.P. (C) No. 44/2012 (XVI -A)  
SLP (C) No. 652/2012 (XI)  
SLP (C) No. 738/2012 (XI)  
SLP (C) No. 146-147/2012 (XI)  
SLP (C) No. 877-878/2012 (XI)  
SLP (C) No. 981/2012 (XI)  
SLP (C) No. 3189/2012 (XI)  
SLP (C) No. 1675/2012 (XI)  
SLP (C) No. 950/2012 (XI)  
SLP (C) No. 1031/2012 (XI)  
SLP (C) No. 948/2012 (XI)  
SLP (C) No. 1169/2012 (XI)  
SLP (C) No. 1197/2012 (XI)  
SLP (C) No. 2213-2220/2012 (XI)  
T.P. (C) No. 76/2012 (XVI -A)  
T.P. (C) No. 77/2012 (XVI -A)  
SLP (C) No. 1697/2012 (XI)  
SLP (C) No. 2082/2012 (XI)  
SLP (C) No. 2236/2012 (XI)

SLP (C) Nos. 26555-26565/2012 etc.

SLP (C) No. 2081/2012 (XI)  
SLP (C) No. 2399/2012 (XI)  
SLP (C) No. 3152-3164/2012 (XI)  
SLP (C) No. 2938-2951/2012 (XI)  
SLP (C) No. 3192-3199/2012 (XI)  
SLP (C) No. 1822/2012 (XI)  
SLP (C) No. 4832/2012 (XI)  
SLP (C) No. 4002-4008/2012 (XI)  
SLP (C) No. 6144/2012 (XI)  
SLP (C) No. 3512-3524/2012 (XI)  
SLP (C) No. 3320-3338/2012 (XI)  
SLP (C) No. 3490-3499/2012 (XI)  
SLP (C) No. 13019-13022/2012 (XI)  
SLP (C) No. 12808-12823/2012 (XI)  
SLP (C) No. 3624-3639/2012 (XI)  
SLP (C) No. 6822/2012 (XI)  
SLP (C) No. 6614/2012 (XI)  
SLP (C) No. 6807/2012 (XI)  
SLP (C) No. 5965/2012 (XI)  
SLP (C) No. 4761/2012 (XI)  
SLP (C) No. 4882-4884/2012 (XI)  
SLP (C) No. 6047-6050/2012 (XI)  
SLP (C) No. 5911/2012 (XI)  
SLP (C) No. 6715/2012 (XI)  
SLP (C) No. 5760/2012 (XI)  
SLP (C) No. 6147-6171/2012 (XI)  
SLP (C) No. 8991-8995/2012 (XI)  
SLP (C) No. 6532/2012 (XI)  
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SLP (C) No. 5558/2012 (XI)  
SLP (C) No. 12967-12988/2012 (XI)  
SLP (C) No. 12989-13001/2012 (XI)  
SLP (C) No. 7199/2012 (XI)  
SLP (C) No. 7702/2012 (XI)  
SLP (C) No. 16846-16860/2013 (XI)  
SLP (C) No. 8775/2012 (XI)  
SLP (C) No. 10499/2012 (XI)  
SLP (C) No. 7491/2012 (XI)  
SLP (C) No. 8465-8467/2012 (XI)  
SLP (C) No. 2776-2786/2014 (XI)  
SLP (C) No. 15501-15521/2012 (XI)  
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SLP (C) No. 15430-15444/2012 (XI)  
SLP (C) No. 15405-15416/2012 (XI)  
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SLP (C) No. 15543-15544/2012 (XI)  
SLP (C) No. 15417-15429/2012 (XI)  
SLP (C) No. 15466-15484/2012 (XI)

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SLP (C) No. 15522-15542/2012 (XI)  
SLP (C) No. 15485-15500/2012 (XI)  
SLP (C) No. 16970/2012 (XI)  
SLP (C) No. 12948/2012 (XI)  
SLP (C) No. 15401-15402/2012 (XI)  
SLP (C) No. 15795-15796/2012 (XI)  
SLP (C) No. 13776-13777/2012 (XI)  
SLP (C) No. 13774/2012 (XI)  
SLP (C) No. 15547-15554/2012 (XI)  
SLP (C) No. 15591-15603/2012 (XI)  
SLP (C) No. 14738/2012 (XI)  
SLP (C) No. 15804/2012 (XI)  
SLP (C) No. 13148/2012 (XI)  
SLP (C) No. 15555-15562/2012 (XI)  
SLP (C) No. 11380-11389/2013 (XI)  
SLP (C) No. 15571-15582/2012 (XI)  
SLP (C) No. 15583-15590/2012 (XI)  
SLP (C) No. 15563-15570/2012 (XI)  
SLP (C) No. 15604-15610/2012 (XI)  
SLP (C) No. 15445/2012 (XI)  
SLP (C) No. 16973/2012 (XI)  
SLP (C) No. 16972/2012 (XI)  
SLP (C) No. 17016-17026/2012 (XI)  
SLP (C) No. 17004-17015/2012 (XI)  
SLP (C) No. 15545-15546/2012 (XI)  
SLP (C) No. 16987-16988/2012 (XI)  
SLP (C) No. 16975-16984/2012 (XI)  
SLP (C) No. 16951-16969/2012 (XI)  
SLP (C) No. 13656/2012 (XI)  
SLP (C) No. 13640/2012 (XI)  
SLP (C) No. 34773-34775/2012 (XI)  
SLP (C) No. 23589-23598/2012 (XI)  
SLP (C) No. 19075-19076/2012 (XI)  
SLP (C) No. 15721/2012 (XI)  
SLP (C) No. 11392/2013 (XI)  
SLP (C) No. 17003/2012 (XI)  
SLP (C) No. 33163-33169/2012 (XI)  
SLP (C) No. 33170-33174/2012 (XI)  
SLP (C) No. 30535/2012 (XI)  
SLP (C) No. 32133/2012 (XI)  
SLP (C) No. 34384/2012 (XI)  
SLP (C) No. 36975-36981/2012 (XI)  
SLP (C) No. 30185/2012 (XI)  
SLP (C) No. 37685-37687/2012 (XI)  
SLP (C) No. 37683/2012 (XI)  
SLP (C) No. 37576/2012 (XI)  
SLP (C) No. 4943-4947/2013 (XI)  
SLP (C) No. 4461/2013 (XI)  
SLP (C) No. 8204-8209/2013 (XI)  
SLP (C) No. 11395/2013 (XI)  
SLP (C) No. 11917-11933/2013 (XI)



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Mr. Himanshu Mehta, Adv.  
Mr. Avirat Kumar, Adv.  
M/s. Gagrat & Co., AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Arguments concluded.

SLP (C) Nos. 26555-26565/2012 etc.

Judgment reserved.

Written submissions may be filed within a week.

(NIDHI AHUJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER